

Encroachment on Railway Land

2103. SHRI MADHUKAR SARPOTDAR : Will the Minister RAILWAYS be pleased to state :

(a) whether there is large scale encroachment of hutment dwellers on the Railway land especially near the tracks;

(b) if so, the details of this encroachment. Zone-wise; and

(c) the steps taken by the Government so far to remove the encroachments?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ) : (a) and (b). Yes, Sir. Zone-wise encroachment as on 1.4.96 is given below :

Railway	Number of Encroachments
C R	26974
E R	12715
N R	34289
NER	10867
NFR	33645
S R	3018
SCR	9057
SER	19301
W R	14141
Total	164007

Out of these, 30,601 are along the track in safety zone, i.e. within 15m (50 feet) from the centre of nearest track.

(c) Removal of encroachments from Railway land is undertaken as per the provisions of the Public Premises (Eviction of Unauthorised Occupants) Act, 1971 regularly. So far, 35,963 cases have been filed under this Act.

Auto-rickshaw Drivers

2104. DR. Y.S. RAJASEKHARA REDDY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the attention of the Government has been drawn to news-item captioned "Auto Rickshaw drivers need to be disciplined, says H.C. Judge" appearing in the 'Times of India', dated July 15, 1996, and

(b) if so, the action taken or proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) Yes, Sir.

(b) The Bhartiya Tipahiya Chalak Sangh has filed a writ petition in the Delhi High Court against the pre-paid taxi/TSRs scheme introduced by the Delhi Traffic

Police. According to the news item, the Hon'ble Judge did not grant any interim stay in favour of the petitioners while observing that the autorickshaw drivers needed to be disciplined. The case has been fixed for hearing on 26-09-1996.

Crisis in FACT

2105. SHRI XAVIER ARAKAL :

SHRI N.K. PREMCHANDRAN :

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Fertilizer and Chemicals Travancore Limited (Alwaye) is facing any crisis due to the import of Caprolactam;

(b) the latest position regarding the quantum of domestic production of Caprolactam; and

(c) whether there is any proposal to reduce the customs duty on Ammonia imported for use in the production of Caprolactam?

THE MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SIS RAM OLA) : (a) and (b). There are only two indigenous manufacturers of Caprolactam, viz., Fertilizers and Chemicals Travancore Limited (FACT) and Gujarat State Fertilizer Company Limited (GSFC). The production of caprolactam during 1995-96 and the projections for 1996-97 are as under :

	Installed Capacity	Production 1995-96	1996-97	
			(April-June '96) Actual	(Projected)
FACT	50.0	47.1	5.3	41.0
GSFC	70.0	65.7	19.4	70.0
TOTAL	120.0	112.8	24.7	111.0

(000 MT)

The reduction of Customs duty from 45 to 30% as proposed in the Budget for 1996-97, is likely to create a stiffer competition from imports for the indigenous caprolactam industry.

(c) There is no such proposal to reduce the customs duty on ammonia for use in caprolactam.

Sal Wood Forest

2106. DR. ARUN KUMAR SARMA :

DR. PRABIN CHANDRA SARMA :

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) the total area of Sal Wood forest in the country, State-wise;